

**Need to give more powers to the Central Vigilance Commission to exercise
check on corruption in Government and Public Sector**

SHRI VIJAY JAWAHARLAL DARDA (Maharashtra): During March, 2009, one of the Vigilance Commissioners of the CVC had mentioned that no difference had been made by the Commission in curtailing corruption primarily due to inherent flaws in the system. The main thrust of his argument was the limitation of CVC's mandate and he had urged that without a proactive view taken by the Ministries and departments, corruption could not be eliminated. CVC does not conduct field investigations and do not have a proper system or the capability to test the authenticity of complaints received by the Commission. He suggested Government using its prerogative to provide more teeth to the CVC and the investigating agencies.

Recent happenings indicate that the Indian judiciary has found itself mired in accusations, scams, pointing to the venality of judges despite having enjoyed the trust, confidence and faith of the Indian masses for a fairly long period. I would, therefore, request that the Government must take initiatives to conduct a deep and holistic study of the prevailing systems of governance, extent of transparency and the level of accountability for those spending crores of rupees from the national exchequer on developmental activities so that benefits of planning and implementation become more inclusive to redeem the vision of this Government for percolation of benefits to the target segments in the coming hundred days of governance.

Need to withhold the proposal of disinvestment in BHEL

SHRI SHYAMAL CHAKRABORTY (West Bengal): Sir, through newspapers I came to know that the Government is planning for the disinvestment of BHEL. There seems to be a planning also to implement the VRS and ERS scheme for the workers. BHEL, which falls among the "Navratna" PSUs in our country, is a profit-making organisation and for long has been serving the nation's interests. The entire process will have an adverse effect upon the workers and their families concerned. The fear of a bleak future will also create conditions where the working class concerned will be forced to rise in protest. Alongside, the disinvestment of organisations like BHEL will be detrimental to the interests of our country. The Government must immediately drop down such proposals concerning the disinvestment of our profit making PSUs.

SHRI PRASANTA CHATTERJEE (West Bengal): Sir, I associate myself with it.

SHRI MOINUL HASSAN (West Bengal): Sir, I also associate myself with this issue.

SHRI RUDRA NARAYAN PANY (Orissa): Sir, I also associate myself with it.

**Need for amicable settlement of Dimaraji issue in North Cachar Hills
District of Assam**

SHRI KUMAR DEEPAK DAS (Assam): Sir, the people of district of North Cachar Hills in Assam embody in their lives all the values derived from centuries of shared living by different ethnic groups in the lap of nature. But for the last several years, the civilian population of the